

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH  
LUCKNOW**

**Original Application No. 332/00167/2018  
This the 18<sup>th</sup> day of January, 2019**

**Hon'ble Ms. Jasmine Ahmed, Member - J**

Smt. Aktar Jahan, aged about 65 years, W/o late Sh Jahangir Anwar, R/o 39, Vidhan Sabha Marg, Husain Ganj, Lucknow.

..... Applicant

By Advocate: Sri Som Nath Bhattacharya

**VERSUS**

1. Union of India, through Secretary Railway Board, New Delhi.
2. General Manager, Northern Railway, Baroda House, New Delhi.
3. Chief Personnel Officer, Northern Railway, Baroda House, New Delhi.
4. Divisional Railway Manager, Northern Railway Hazratganj, Lucknow.
5. Sr. Divisional Personnel Officer, DRM Office, Northern Railway Hazratganj, Lucknow.

..... Respondents

By Advocate: Sri Alok Shukla

**ORDER (ORAL)**

Learned Counsel for the Applicant states that the applicant herein is similarly situated with the applicant in O.A No. 818 of 2018 wherein order has been passed on 20.02.2018. He further states that there is a direction in that O.A for deciding the representation of the applicant therein. He also handed over a copy of the order dated 12.11.2018 passed by Hon'ble Principal Bench in O.A No. 196 of 2018 wherein also in similar situation direction was given for deciding the representation of the applicant.

2. In this regard, learned counsel for the applicant states that he will be happy and satisfied if a direction be given to the respondents to decide the representation of the applicant annexed as Annexure A-1 at page 28 to this O.A. which was sent to the respondents through Registered Post on 23.11.2017. Learned counsel for the respondents has no objection.

3. Taking into account the prayer of the applicant's counsel, respondents are directed to take a decision on the representation of the applicant within three month from the date of receipt of certified copy of this order. It is made clear that nothing has been commented on the merit of the case.
4. With the above observation and direction, the O.A stands disposed of. There shall be no order as to costs.

(Jasmine Ahmed)  
Member (J)

RK

